



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO. 60/549/2021**

**DATED THIS THE 17<sup>th</sup> DAY OF JUNE, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

**HON'BLE SHRI TARUN SHRIDHAR, MEMBER (A)**

(On video conference from his residence at New Delhi).

Jagdeep Singh S/O Late Sh. Ram Singh (Retd Senior Auditor), R/O House No. 739, Sector 48-A, Chandigarh. Age 62 years (Group – C)

....Applicant

(By Advocate Sh. Raj Kaushik – through video conference)

Vs.

1. Chandigarh Administration through its Secretary (Cooperation), UT Secretariat, Sector 9, Chandigarh – 160017.
2. The Registrar, Cooperative Societies, UT Chandigarh.
3. The Accountant General (A&E) Union Territory, Sector – 17, Chandigarh – 160017.

.....Respondents

**O R D E R (ORAL)**



**PER: SURESH KUMAR MONGA, MEMBER (J)**

1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein the following prayer :

“(ii) Directions may kindly be issued to the Respondents for grant and release of Grade pay of Rs. 3800/- w.e.f. 23.02.2010 instead of 3600/- and further grade pay of Rs. 4200/- w.e.f. 01.12.2011 (in view of the letter No. 7000/1/52/2010-F&PO(7)1993 dated 28.02.2012 issued by the Finance Secretary, Chandigarh Administration and the letter dated 30.12.2015 issued by the Additional Registrar For Registrar Cooperative Societies UT Chandigarh (A-1 and 2 and A-5) and further release of the consequential benefits i.e. arrears of salary, gratuity, leave encashment, pension etc as a consequence of the difference of the grade pay as claimed.”

2. At the very outset, learned counsel for the applicant submitted that before filing the present Original Application, the applicant submitted a representation dated 21.07.2017 with the respondents. Since the respondents failed to take a decision over the said representation, therefore, he got issued a legal notice dated 08.02.2021 through his counsel. Grievance of the applicant is that even after issuance of the said legal notice, the respondents have still not decided his representation. Learned counsel further submitted that the applicant will be satisfied if the present original application is disposed of with a direction to respondents to treat the legal notice dated 08.02.2021 as his representation and a decision is taken over the same within a time frame.



3. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
4. Accordingly, the Original Application is disposed of with a direction to Secretary (Cooperation), Union Territory, Chandigarh (Respondent No.1 herein) to treat the applicant's legal notice dated 08.02.2021 as his representation and pass a reasoned and speaking order over the same in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.
5. Ordered accordingly. However, there shall be no orders so as to costs.

**(TARUN SHRIDHAR)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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